

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOs. 131, 132 & 829 OF 2017 IN  
DFR NO. 254 OF 2017**

**Dated: 26<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Maharashtra Aquaculture Farmers Association ... Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Prashant S. Kenjale  
Mr. Nishant

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1  
Mr. Farman Ali for R-2

**ORDER**

The Advocate on record is permitted to file an affidavit for placing on record the additional documents containing copies of the electricity bills and bank guarantee within two days after serving copy on the other side.

List the matter on **16.04.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**

*ts/mk*